

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2252
TO BE ANSWERED ON 24.12.2018**

MANDATORY SOCIAL SECURITY SCHEME FOR WORKERS

2252. DR. KAMBHAMPATI HARIBABU:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is considering to introduce Mandatory Social Security Scheme for workers in the country and if so, the details thereof;**
- (b) the benefits in terms of- retirement, health, old-age, disability, unemployment and maternity benefits likely to accrue to the workers therefrom; and**
- (c) the manner in which the Scheme will classify different types of workers - poor, medium and moderate workforce and the details of financial burden likely to fall on the workers by opting this scheme?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): Government of India has enacted 'Unorganised Workers' Social Security Act, 2008' for the welfare of unorganised workers. The Act provides for formulation of suitable welfare schemes for unorganised workers on matters relating to:

- Life and Disability Cover;**
- Health and Maternity Benefits;**
- Old Age Protection and;**
- Any other benefit as may be determined by the Central Government.**

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Some of the social security schemes for unorganized workers as mentioned in the Schedule I of the said Act, are as follows:

- 1) National Old Age Pension Scheme**
- 2) National Family Benefit Scheme**
- 3) Janani Suraksha Yojana**
- 4) Handloom Weavers' Comprehensive Welfare Scheme**
- 5) Handicraft Artisans' Comprehensive Welfare Scheme**
- 6) Pension to Master craft persons**
- 7) National Scheme for Welfare of Fishermen and Training and Extension**
- 8) Aam Admi Bima Yojana – now converged with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY)**
